

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 122

2317/23, IA(I.B.C)/ 885(CH) 2024, 1465/23, 1660/23, 1661/23, 2318/23, 2323/23,
2324/23, 2325/23, 2443/23, IA(I.B.C)/1475(CH) 2024, IA(I.B.C)/1527(CH) 2024,
IA(I.B.C)/119 (CH) 2024, IA(I.B.C)/ 2900(CH) 2023, IA(I.B.C)/31 (CH) 2024,
IA(I.B.C)/ 2794(CH) 2023, IA(I.B.C)/465 (CH)2024, IA(I.B.C)/798(CH) 2024,
IA(I.B.C)/1110(CH) 2024, IA(I.B.C)/1257(CH) 2024, IA(I.B.C)/1471(CH) 2024,
IA(I.B.C)/1529(CH) 2024,

In
CP(IB) No. 129/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:

Aviagen India Poultry Breeding Company Pvt. Ltd.

...Petitioner

Vs.

Redhu Farms Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, 33(1), Sec 60(5), 19(1) & 19 (2), Rule 11 of NCLT,
2016, Sec 66(1), 43(1) r/w Sec 44 (1)

Due to paucity of time, the matter could not be taken up today, hence the
matter is adjourned to 22.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer